



2026:AHC:129648

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21862 of 2026

Kuldeep Kashyap

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Chandra Prakash Pathak, Jawahar Lal
Dubey, Surya Prakash Pathak
Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.89 of 2026, under Sections 109(1) and 351(3) of B.N.S. 2023, Police Station- Civil Lines, District- Muzaffarnagar.
3. The Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. The allegation against the applicant is of hitting the father of the informant thrice with a hammer. The injuries found on the person of the injured have been medically opined to be simple in nature. Moreover, the X-ray report does not disclose any abnormality. The Learned counsel for the applicant submits that the applicant has no criminal antecedents and he is in jail since 14.04.2026.
4. The Learned A.G.A., on the other hand, has opposed the prayer for grant of bail and has submitted that the applicant is the solitary accused in the present case. The applicant is also named in the First Information Report. Specific role has been assigned to him and the injuries found on the head of the injured correspond to the weapon assigned to the applicant. The Learned A.G.A., however, could not point out any criminal antecedents of the applicant.

5. I have considered the submissions made by the Learned counsels for the parties.

6. The applicant although has been assigned the specific role of causing head injuries, however, as per the supplementary medical report prepared by the Doctor, injuries have been opined to be simple in nature. The applicant has no criminal antecedents and he is in jail since 14.04.2026.

7. Taking into account all the facts and circumstances of the case, *prima facie*, a case for bail is made out.

8. The bail application is ***allowed***.

9. Let the accused-applicant- **Kuldeep Kashyap**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to

ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026
Sachin